

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.28**  
**C.P No.18/1990**  
**T.P No.03/2024**

**IN THE MATTER OF:**

M.M Anandaram ... Petitioner  
Vs  
Mysore Lachaiiah Setty and sons Pvt. Ltd., ... Respondent

**Order under Section 397,398,433 (f), 535, 536, 538 & 543 of C.A 1956**

**Order delivered on 16.07.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : None

**ORDER**

1. None appeared for the Petitioner.
2. It is noticed that the matter has been transferred from the Hon'ble High Court of Karnataka and only one set of documents is filed by the Petitioner before the Tribunal. Therefore, the Petitioner Counsel is directed to file another set of the documents which are filed before the Hon'ble High Court of Karnataka.
3. List the matter for further consideration on **04.09.2024**.

**Sd/-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**